

Central Administrative Tribunal
Principal Bench

O.A.No.2143/98

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 6th day of November, 1998

Shri V.K.Puri
Ex-Dy. Stores Manager
Gaur Bhawan
Gali No.40
Sadh Nagar-II
Palam Colony
New Delhi.

... Applicant

(By Sh. Yogesh Sharma, proxy of Sh. V.P.Sharma, Advocate)

Vs.

1. Union of India through
The Secretary
Ministry of Defence
Govt. of India
New Delhi.
2. The Director General
M.E.S., Army Head Quarters
Sena Bhawan
New Delhi.
3. The Officer Commanding
Engineer Stores Depot. (MES)
Ministry of Defence
Kandivli
Bombay - 67.

... Respondents

ORDER (Oral)

The applicant, after ten years of his service in the Indian Navy joined the Military Engineering Service (MES) and was ~~later~~ absorbed in the Hindustan Aeronautics Ltd. (HAL). He claims the benefit of Government of India's orders contained in OM No.4(6)/85-P & PW(B), dated 3.1.1995, Annexure A2 regarding grant of retirement benefits. The applicant submits that in terms of the aforesaid OM, he is entitled to pro-rata pension from MES. He also submits that he had filed a representation, copy at Annexure A1, on 21.5.1998 addressed to the Secretary, Ministry of Defence but the same has not yet been decided.

On

(3)

2. After hearing the learned counsel for the applicant, I consider that it would be appropriate, at this stage, to dispose of this OA with a direction to the competent authority, Respondent No.2, i.e., DG, MES, Army Head Quarter, Sena Bhawan, New Delhi to consider and dispose of the representation, Annexure A1 in the light of the aforesaid OM with reasoned and speaking order to the applicant within a period of two months from the date of receipt of a copy of this order.

3. Registry may also endorse a copy of this OA along with a copy of this order to the Director General, MES, i.e., Respondent No.2. for compliance of the aforesaid directions.


(R.K. Ahuja)
Member(A)

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